FORM NO. (See Rule 42) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH!

ORDERSHEET

34/06		r 01.
Orginal Application No. 34106	`	, •
Misc. Petition No.	. ;	•
Contempt Fatition No. Review Application No.		· ·
a line was been		·
Applicant(s) Shapping Respondent(s) L.O. I 9000	-	
Advocate for the Applicants Adul Ahmed	2	
	/cccc	3* *
Advocate for the Respondent(S)	Rly St.	Çounse l
	NAME OF TAXABLE PARTY.	

Notes of the Pagistry

Order of the Tribunal

3.2.2006

11. . as plication is in form is The CF

No. 269 15678 . Dated 8.11.05

Notice a order sent

to O/section box

imings to resp.

Present : Hon ble Sri K.V. Sachidanandan, Vice-Chairman,

Heard Mr. A. Ahmed, learned counsel for the applicant and Ms. U. Das, learned Addl. C.G.S.C. for the respondents.

Issue notice to the respondents. It appears that to finithe delay-condonation petition, no. of days has not mentioned bcounsel for the applicant submits that he would like to file fresh affidavit. Let it be done.

post on 2.3.2006.

Vice-Chairman

.3.2006 nos. 1,2 alonguita notice's of M-P.9/06

mb

post the case on 4.4.2006 along with the M.P.9/2006.

Vice-Chairman

by regel. A 10 Post [2]06. D/N=223,224 17/2/06. D/=20/2/06.

Contd....

1-3-06 1) Service report awaited

4.4.206. The counsel for the respondents would like to have file the written statement. Let it be denp. Post the matter on 3.5.06.

Vice-Chairman

No Reply hus been bicel

Notice duly Served on resp.

Sun & Cid - 3/13

No was his been hileel.

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R3-5-06

No WIS him been hileel.

No reginder him been

3.5.2006 Ms.U.Das, learned Addl.C.G.S.C. submits that reply statement has been senror vetting and therefore she requires some more time to file the same. Let it be done.v post on 24.5.2006.

Vice-Chairman

Mr. A. Ahmed, learned counsel for the applicant wanted to file rejoinder. Let it be done.

Post on 27.06.2006.

Vice-Chairman

Ms U. Das, learned Addl. C.G.S.C. 27.06.2006 for the respondents submitted that she has already filed written statement. Learned counsel for the applicant is at liberty to file rejoinder, if any.

Post on 28.07.2006.

mb

28.07.2006 In view of the order passed in Misc. Petition the O.A. is admitted. \Learned \counsel,, for the respondetns submits that the written statement has already been filed. Post the matter for hearing on, 17.8.06. In the meantime the applicant may file rejoinder, if any.

Miss some frame

Ms. S. Bhattacharjee, learned counsel for the applicant submitted that she is not ready in the matter and sought for adjournment.

> Pest on 11.09.2006. The application is admitted.

who has been likel.

30-10-06

No rejoinder hos been lileet.

No rejoinder hus been likel.

3:11:06.

11.9.06

Learned counsel for the applicant has submitted that he has no rejeinnder to be filed. Pleadings are completed. Post the matter for hearing on 31.10.06

Vice-Chairman

31.10.2006

-Ms.s.Bhattacherjee, learned counsel submits that she is not ready with the matter the matter may be posted on 6.11.2006.

most on 6.11.2006. On that day iff her senior is not available she will argue the matter.

vice-Chairman

Vice-Chairman.

hh

6.11.2006

At the request made by learned counsel for the applicant the case is adjourned and posted on 9.11.2006.

No regoinder has been tilel.

h.12.06.

Learned counsel for the applicant submitted that he is not ready in the matter. Case may be adjourned.

post on 7.12.06 for hearing.

Vice-Chairman

9.11.06

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7.12.06

Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The O.A. is disposed of in terms of the order. No costs.

Vice-Chairman

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

O.A. No. 34 of 2006

DATE OF DECISION 07.12.2006

Vice Chairman/Member (A)

 Mr.	Kusum Devi A. Ahmed Advocate f	,
	- Versus - I. & Ors.	3 to f
********	Respond	dent/s ~
Miss	Usha Das, Addl.C.G.S.C Respo	or the
CORI	AM	
THE	HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN	1
1.	Whether reporters of local newspapers may be allowed to see the Judgment?	es/No
2.	Whether to be referred to the Reporter or not?	Yes/No
3.	Whether to be forwarded for including in the Digest complied at Jodhpur Bench & other Benches ?	Being Yes/No
4.	Whether their Lordships wish to see the fair copy of the Judgment?	Yes/No

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 34 of 2006.

Date of Order: This, the 7th Day of December, 2006.

The Hon'ble Mr K. V. Sachidanandan, Vice Chairman.

Smt Kusum Devi, Wife of Late Arjun Ram, T. No. 53 Ex. Consy Safaiwala Station Headquarter Narengi Camp, Narengi, P.O. Satgaon, Guwahati-27.

....Applicant

By Advocate Mr A. Ahmed

- Versus-
- Union of India represented by the Secretary to the Govt. of India, Ministry of Defence, 101 sough Block, New Delhi-1.
- The Administrative Commandant, Station Cell, Head Quarter, 51 Sub Area, Narengi, Guwahati-27.

.....Respondents

By Miss Usha Das, Addl.C.G.S.C.

ORDER (ORAL)

K.V.SACHIDANANDAN, (V.C)

The applicant's husband late Arjun Ram was a Conservancy Safaiwala, who expired on 8.1.1999 while he was working under Respondent No.2. The wife of the deceased filed representations before the 2nd respondent requesting for her appointment on compassionate ground on 5.3.199, 8.11.2000 and lastly on 15.7.2005 along with the original

documents but she has not received any reply from the respondents.

Therefore, aggrieved by the said in action the applicant filed this O.A. seeking the following reliefs:

i) The Hon'ble Tribunal may be pleased to direct the respondents to appoint the applicant in any Group D post on compassionate ground.

ii) To pass any other relief or reliefs to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

- 2. The respondents have filed a written statement contending that the wife of late Arjun Ram was not a Harijan by caste but Christian by religion though she claims to be 'Muchi Caste' to get undue favour from the Hon'ble Tribunal and the respondents further submitted that they have asked the applicant to submit all relevant documents alongwith her representation as per rules but she failed to submit the caste certificate from Bihar. The post of conservancy safaiwala has been declared as Dying Cadre and there is a ban on recruitment therefore she cannot be considered for that post and her request cannot be acceded to.
- Heard Mr A.Ahmed, learned counsel for the applicant and Miss U. Das, learned Addl.C.G.S.C for the respondents. The delay in filing the O.A has already been condoned and the O.A is taken up for hearing. When the matter came up for hearing the learned Addl.C.G.S.C has taken my attention to para 6 of the written statement, which reads as under:

That with regard to the statement made in para 4.3 of the O.A. the respondents beg to state that the applicant was asked to submit the relevant documents for taking action on her representation as per rule, but she fails to submit her caste certificates from Bihar where from her husband originally belong to, as per home address endorsed in the service book. Original home address is as under. Vill & P.O.-RODWIL, Dist-Munger (Bihar),

<u>___</u>

NRS- BASWDEA. But Mrs Kusum Devi, Wife of Late Arjun Ram (Ex Token No. 53, Conservancy Safaiwala has given her home address as under:- Vill NIZGOBARDHAN, PS-CHANDRAPUR, Dist. Kamrup, Assam. This Headquarters has been insisting on her to produce required documents from her husband's native place, Bihar that she has not done so far."

and submitted that the ground for rejection of the applicant's claim is that she has not submitted the relevant documents. Learned counsel for the applicant submitted that he may be allowed to submit a comprehensive representation alongwith the relevant documents to the authority and the said authority may be directed to dispose of the same with a speaking order. Learned counsel for the respondents submitted that she has no objection if the applicant files relevant and proper documents her case may be considered.

In the interest of justice this Tribunal direct the applicant to file a comprehensive representation alongwith the relevant documents before the competent authority of the respondents within 3 months from today and on receipt of such representation/documents the competent authority shall consider and dispose of the same as per rules within a time frame of 4 months from the date of receipt the representation.

The O.A. is disposed of as above. In the circumstances there will be no order as to costs.

(K.V.SACHIDANANDAN)
VICE CHAIRMAN

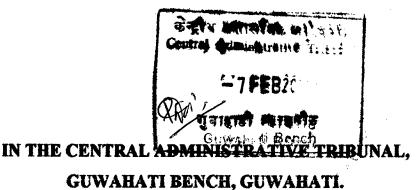
Original Application No.

- a) Name of the Applicant: Soft K. Den
 - b) Respondants:-Union of India & Ors.
 - c) No. of Applicant(S):-
- 2. Is the application is the proper form: Yes /No.
- Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
- 4. Has the application been duly signed and verified :- Yes / No.
- Have the eopies duly signed :- Yes /No. 5.
- 6. Have sufficient number of copies of the application been filed :Yes/No.
- 7. Whether all the annexure parties are impleaded :- Yes/No.
- 8. Whether English translation of ducoments in the Language: Yes/No.
- 9. His the application is in time :- Yes/ N9.
- 10. Eas the Vokatlatnama/Memo of appearance /Authorisation is Elled:Yes/No.
- 11. Is the application by IPO/BD/for Rs.50/-260 1567-89
- Has the application is maitanable : Yes No.
- Has the Impugned order original duly attested been filed: Yes/ No. 13.
- 14. Has the legible copies of the annexure duly attested filed: Yes/No.
- Has the Index of the ducoments been filed all mavailable :-Yes/No.
- 16. Has the required number of envoloped bearing full address of the respondants been filed:- Yes/ No.
- 17. Has the declaration as required by item 17 of the form: Yes / No.
- Whether the relief sough for arises out of the Single: Yes/ No.? 18.
- Whether interim relief is prayed for :- Yes/ No. 19.
- Is case of Condonation of delay is filed is it Supported :- Yes/No. 20.
- Whether this Case can be heard by Single Bench/Division Bench: 21.
- any other pointd :-22.
- Result of the Scrutiny with initial of the Scrutiny Clerk: 23. me application is in or

SECTION OFFICER(J)

DEPUTY REGISTRAR

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(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 34 OF 2006.

Smti Kusum Devi

... Applicant

-Versus-

The Union of India & Others

... Respondents

LIST OF DATES AND SYNOPSIS:

08.01.99	The Applicant's husband Late Arjun Ram, Ex. Consy. Safaiwala, T/53
	was expired while he was working under the office of the Respondent
	No.2

- O5.03.99 The Applicant filed Representation before the Respondent No.2 requesting him appoint her as Consy. Safaiwala as Compassionate Ground.
- 08.11.2000 The Applicant filed another Representation before the Respondent No.2 with all Original documents for appointment as Consy. Safaiwala.
- 15.07.2005 The Applicant filed a Representation before the Respondent No.2 referring her earlier Representation. But till date the Respondent No.2 did not take any steps or action in this matter. Hence she has filed this Original Application before this Hon'ble Tribunal to direct the Respondents to consider the case of the Applicant by giving her appointment as Consy. Safaiwala on Compassionate Ground.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 34 OF 2006.

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... Applicant

-Versus-

The Union of India & Others

... Respondents

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6.	Annexure-D & E	- 12-13

Filed by

(ADIL AHMED)

ADVOCATE

15ho15 15 ch

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 34 OF 2006.

BETWEEN

Smti Kusum Devi Wife of Late Arjun Ram T. No.53 Ex. Consy Safaiwala Station Head Quarter Narengi Camp Narengi, P.O.-Satgaon, Guwahati – 27.

... Applicant

-AND-

- 1. The Union of India represented by the Secretary to the Government of India, Ministry of Defence, 101 South Block, New Delhi-1.
- 2. The Administrative Commandant Station Cell, Head Quarter, 51 Sub Area, Narengi, Guwahati-27

... Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The Application is made for seeking a direction from this Hon'ble Tribunal to the Respondents for appointment of the Applicant on compassionate ground in any Group-D post under the Respondents.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

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3) LIMITATION:

The Applicant declares that the subject matter of the instant application is not within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985 and hence M.P.No. of 2006 is filed under section 5 of Limitation Act 1963 for condonation of delay in filing the instant Original Application.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicant is a citizen of India and as such she entitled to all rights and privileges guaranteed under the Constitution of India. She belongs to a very poor economically backward Schedule Caste Community i.e. Muchi, Harijan Community.

<u>ANNEXURE-A</u> is the photocopy of Caste Certificate of the Applicant.

4.2) That your Applicant begs to state that she is the wife of Late Arjun Ram, Ex. Consy Safaiwali (T/53) who had served under the Office of the Respondent No.2 i.e. Office of the Station Commander, Station Cell, Head Quarter, 51 Sub Area, Narengi, Guwahati-27. Late Arjun Ram was expired on 8th January 1999 while he was working under the Office of the Respondent No.2. At the time of his death he left behind his wife i.e the Applicant and five minor children.

<u>ANNEXURE-B</u> is the photocopy of the Death Certificate of Late Arjun Ram, issued by the Government of Assam, Directorate of Health Services, Guwahati.

4.3) That your Applicant begs to state that after the death of her Late husband she immediately filed a representation dated 5th March 1999 before the Respondent No.2 requesting him to appoint her as Consy Safaiwala on Compassionate ground. Again she filed a representation on 08-11-2000 before the Respondent No.2 with all Original documents along with for necessary action in this matter. Lastly she filed a representation on 20,07.2005 before the Respondent No.2 for consideration of her case as per the existing rules. Surprisingly till date

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the Respondent No.2 did not take any action in this matter. As such she is now compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

ANNEXURE-C is the photocopy of Representation dated 5th March 1999.

ANNEXURE-D & E is the photocopies of Representations dated 08.11.2000 and 15.07.2005.

- 4.4) That your Applicant begs to state that the Govt. of India has a scheme for compassionate appointment to Group-C and Group-D posts to the next to the kin who died in harness. The object of the Scheme is to grant appointment on Compassionate Grounds to a dependent family member of a Government servant dying in harness or who is retire on Medical Ground, thereby leaving his family in Penury and without any means of livelihood, to relieve the family of the Govt. Servant concerned from financial destitution and to help with get over the emergency.
- 4.5) That your Applicant begs to state that she is staying at a Rented House along with old aged parents and her minor children after the death of her husband. She is suffering from acute financial hardship till now. Nobody is there to look after the family members of the Applicant. The old aged parents of the Applicant is also suffering from various types of old ages diseases. The whole family pension amount of the Applicant exhausted in the treatment of her old aged parents. There is no other source of income of the Applicant. She is now on verge of starvation with her children. Since the death of her husband she had filed many representation before the Respondent No.2 requesting to appoint her on Compassionate ground in any Group-D post under him. But till now the Respondents have totally ignored the case of the Applicant.
- 4.6) That your Applicant begs to state that her husband Late Arjun Ram, Ex. Consy Safaiwali, Station Cell, Narangi rendered his service under the Respondent No.2 with sincerity and devotion to his duty till has you death.
- 4.7) That your Applicant begs to state that she is suffering from frustration and mental depression due to non-appointment by the Respondents in any Group-D post in spite of being that her case is genuine and needs sympathetic consideration. There is not a single person in the family of the Λpplicant who has a Government or Semi Government job.

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the Respondent No.2 did not take any action in this matter. As such she is now compelled to approach this Hon ble Tribunal for secking justice in this metter.

ANNEXURE-C is the photocopy of Representation dated 5 h March 1999.

ANNEXURE-D & E is the photocopies of

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- 4.8) That your Applicant begs to state that non-appointment of the Applicant on compassionate ground by the Respondents have deprived the Applicant from her fundamental rights guaranteed under the Constitution of India.
- 4.9) That the Applicant humbly submits that the applicant has right to live and right to work as well as to avail the benefit of compassionate appointment which has been taken away by the Respondents and have violated the rights of the applicant enshrined under the Constitution. Hence, the action of the Respondents is illegal, arbitrary, mala fide and also in colourable exercise of power to accommodate their interested persons. As such, it is a fit case for immediate interference by this Hon'ble Tribunal.
- 4.10) That your Applicant submits that she is running from pillar to post for appointment on compassionate ground but till today the Respondents have not taken any steps or any action in this regard. As such it is a fit case to be interfered by this Hon'ble Tribunal by directing the Respondents to consider the Applicant's case for compassionate appointment in any Group-D post.
- 4.11) That your Applicant submits that she should be appointed immediately in any Group-D post under the Respondents.
- 4.12) That the Applicant demanded justice and the same has been denied to him.
- 4.13) That this application has been filed bona fide to secure the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

- 5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala fide, arbitrary and without jurisdiction.
- 5.2) For that, the action of the Respondents in prima facie is mala fide, illegal and with a motive behind. As such, the action of the

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Respondents is illegal, arbitrary and also violative of the natural justice.

- 5.3) For that, the Respondents have violated the fundamental rights guaranteed under Λrticle 14, 16 & 21 of the Constitution of India.
- 5.4) For that, it is not just and fair to deprive the Applicant from getting appointment on compassionate ground by the Respondents.
- 5.5) For that the Central Government being a model employer cannot be allowed to adopt a differential treatment to the Λpplicant.
- 5.6) For that, similarly situated persons have already got the benefits of appointment on compassionate ground. As such the Respondents should also consider the case of the Applicant.
- 5.7) For that, the action of the Respondents is not maintainable in the eye of Law.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the Applicant further declares that she has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition of suit is pending before any of them.

TENENT TENED

8) **RELIEF SOUGHT FOR:**

Under the facts and circumstances stated above the Applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

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- 8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to appoint the applicant in any Group-D post on compassionate ground.
- 8.2) To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.3) To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

At this stage Applicant does not seek any interim relief but if the Hon'ble Tribunal may deem fit and proper may pass any order/orders.

- 10) Application is filed through Advocate.
- 11) Particulars of I.P.O.:

: 206-156789 I.P.O. No.

Date of Issue :- 08-01-06

Issued from :- Gpo
Payable at :- Gwahal.

कुर्गुड लप्ली

VERIFICATION

And I sign this verification on this the 74 day of February 2006 at Guwahati.

नुग्डाइम्स्मि

SI No. :

ASOM ANUSUCHITA JATI PARISAD

BATI RADHIKA SANTI ROAD

UZAN BAZAR: Guwahati — 781001, (Assam)

Regd. No.: 1046 of 1981-82



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\$1.: No: ক্রমিক নং 2190

GOVERNMENT OF ASSAM (অসম চৰকাৰ) DIRECTORATE OF HEALTH SERVICES (राशु (भवा भक्षानकानग्र) CERTIFICATE OF DEATH (মৃত্যুৰ প্ৰমাণ পত্ৰ)



ISSUED UNDER SECTION 12 of the Registration of Births and Deaths Act, 1969. ISSUED UNDER SECTION 17 (জনা আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত লিপিবন্ধ)

his is to Certify that the following information has been taken from the contiginal record of Death which is in the register forthe more of Jany Registration with of most come District Kanner of the State of Assam. ইয়াৰ ঘাৰা প্ৰমাণিত কৰা হয় যে নিল্ল লিখিত তথা অসম ৰাজাৰ ---- জিলাৰ ব্যৱস্থিত বি --- মৌজাৰ অন্তৰ্গত ----- পঞ্জীয়ন গোটৰ পঞ্জীৰ মূল অভিলেখৰ পৰা সংগহীত কৰা,হৈছে। ARJUN RAM INDIAN Name/नाम : Male Sex/निभ : Nationality/জাতি Mankhuli, Permanent Address/স্থায়ী ঠিকনা

8th Juneary 1999 (Ninelect Ninely Nine) Peath/म् ज्ञान जिन्म Gauchati Registration No. / १ श्रीयन नः Date of Death/মৃত্যুৰ তাৰিখ

Place of Death./মৃত্যুৰ স্থান

Date of Registration./পদ্ধীয়নৰ তাৰিখ

Name of Father/Mother/Husband/পিত/মাতৃ/ Permanent Residential Address প্ৰিক্স/মাতৃৰ স্থায়ী ঠিকনা अभिव नाम----

Signature of issuing authority of an and the Designation /প中初----

Ar . D. C. TVM Chief Registrar:/ৰ পা পঞ্চীয়ক

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ANNEXURE - C

(Typed Copy)

From: Mrs. Kusum Devi

W/o Late T/No. 53 Consy Sfwl

Arjun Ram

Station Headquarters

Guwahati (Narangi Camp)

To:

The Administrative Commandant

Guwahati (Narangi Camp)

Subject:

Request for enrolment as Consy Sfwl

Sir.

May I request your kind honour to look into the following lines put up for your kind action please.

Sir, my husband Late T/No. 53 Consy Sfwl Arjun Ram was serving in your HQs as a Cl-IV employee and he expired on 08 Jan 99 for which death cert already submitted to your office. As he was the only earning member after his death, I am facing a lot of monetary problem to maintain my day to day requirements with my five minor children.

It is, therefore requested that as and when any type of Cl-IV vacancy falls vacant I may please be enrolled to your HQs so that I can offer my best services and earn my livelihood and maintain my family in these hard days.

I will remain ever grateful to your kindness, if your kind office get me chance of Govt. service under your command and control.

Thanking you in anticipation.

Yours faithfully

Sd/(Smt. Kusum Devi)
W/o Late T/No/ 53 Consy Sfwl
Arjun Ram
Station Headquarters
Guwahati (Narangi Camp)

Date: 05 Mar 99.

Alterial

Andreane - 10 19 Mrcs Kusum Devi W/O Late T/No 53 Consy Sfort Arcjun Kam Guwalnati (Novemaji Grang) The old-orinistrative Correr andoul-Guadrati (Narangi Corp) Subject : Request-force enrolment as Coney Stal Site May Diteguest your Kind honour to look into the following lines put up fore your kind action please.

Roan wars Screving in Jows HDs ors a cl-W employee and he expired on 85 Jam 39 fore which doubt compared affects and a character of the other compared of the configuration of the con otready emboritted to your office. As he was the only of monetory problems to oranizain one day to day to day. I am facing a lot requirements with one five orinor children. At to shareforce, requested that - as when any type of CI-IV recently folls recoul- I may please be enreolled in noy livelihood and maintain ony termity in these hard Jones Kind office get one chance of Govi presence andon jours Thomseing you in autreignation, Lows faithfully KUSUM DEVI (Sod- Kusum Devi) Dollad 105 May 99 Argun Ram Station Headquartens Cox 06/2017 April Derc Grusaliati. (Nassangi Camp)

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ANNEXURE - D.

(Typed Copy)

Dated 8/11/2006

To:

The Adm Comdt

Sta HQrs Guwahati

Subject:

Submission of documents

Respected sir,

I Bidhawa; Kusum Devi wife of Late Arjun Ram, Station head Quarter is submitting all original documents for your necessary action on the subject Sir, documents are along with application.

For this act your kindness I shall be ever grateful to you sir,

Encl.: As

13 copies.

Yours faithfully

Sd/-(Bidhawa Kusum Devi) Wife of Late Arjun Ram Station HQrs, Ghy

Atheral Junto

AMMEXURE-D Date 11/2001 Sta 1-18,75 Suwhay Bubyect: Submission of document, Respected 8001 9 Snoke Blackawa, Klisimi Devi Wike Later Argim Rom, Kusumi Lack Grant arts Submitting all cryinal clocuments by your necessory action and opplication, we to soldocuments our allow with sphication, we to soldocuments our allow with I shall be ever gratiful to your sin, ENC AS CIL- 13 Bolous your forthfully. Long OR !! । या शहर दारी Disolhalide Kusoin Deri wife of lac Herry June Arylin Rama Sta 11828, 861

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Annexune
Date
15.7.2005

To;
Adm Comdt.
Station Cell
H. Q. 51 Sub. Area.

In the matter of Employment in relaxation of Normal Rules.

Sir,

Ref. my petition No. - Nil dated 13-7-03. That Sir, my deceased husband Consy Safaiwalla, Arzun Ram, T. N. - 53 left behind my self with two minor Children in the year 1999 during his service period. As per exiting rules I have already submitted all made number of represention for considering of my case as a humanitarian aspect. Presently I am facing a lot number of problem after demise of my husband who was the only earning member of my family.

I do hope you will consider my case as per existing rules an help me for my livelihood with my two minor children.

Thinking you.

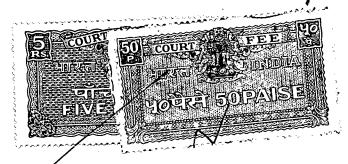
Yours faithfully

(Kusum Devi)
W/O. - Lete Arzun Ram.
Ex. Employ of Station H. Q.

COPY TO :-

- 1. Estern Command Fortwillim Calcutta
- 2. Commender(for information and necessary ection please)51 Sub. Area.

Honly



DISTRICT:

AKALATNAMA-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

OA NO.

24 **OF**

2006

Smit Known Deni

APPLICANT^c

PETITIONER

-Versus-

The union of Irdin 2 others

Respondent 3 Opposite party

Know all men by these presents that above named 5mt Kusum Dan do hereby nominate, constitute and appoint Shri ADIL AHMED Advocate and such of the under mentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocates to appeal and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing of drawing money, filing in or taking out deeds of composition, etc. for me/us and on my/our behalf and I /We agree to ratify and confirm all acts so done by the Advocates as mine/ours to all intents and purpose. In case of non-payment of the stipulated fee

In witness whereof I/We hereunto set my/our hand this the 6th day Februsy 2005.

ADVOCATES

A.R.Barooah

J.M.Choudhry

A.S.Bhattacharjee

N.M.Lahiri

G.K.Joshi

in full, no Advocate will be bound to appear and on my/our behalf.

Adil Ahmed

A.K.Chaudhuri

R.P.Sharma

P.Sarma

S.A.Laskar

M.H.Choudhry

Sanjoy Mudoi

Sukumar Sarma

S.Jain

A.J.Atia

Received from the executants and accepted. FRE BHURD

Advocate

र्केश्वर दिष्यी

Miss usha Das

Date

7,2,2006

badl. C.G.S.C.

Central Administrative Tribude

Grevaluti Berch Grevaluti.

Subject. Supply of Copy of original Application e

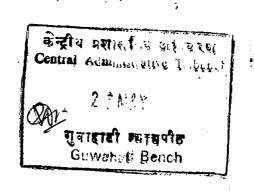
Mach ,

Plus findhosewith Copy of Dingmal Application and Misc Retition Piled by Sunt Kumm Den Hough me Kirdly astmouledge the tracingt of the ram. Thulking you. yours Suthfully

Received Copy elsha dan. Addense

For G. Barkhya So. Chsc 7/2/06.

(Abic AHEARD)



1

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI

OA NO.34/2006

SMTI KUSUM DEVI

.....APPLICANT

-VERSUS-

UNION OF INDIA & ORS

....RESPONDENTS

WRITTEN STATEMENT FILED BY THE RESPONDENTS

- 1) That the respondents have received copy of the OA and have gone through the same and have understood the contentions made thereof. Save and except the statements, which are specifically admitted herein below, rests may be treated as total denial. The statements, which are not borne on records, are also denied and the applicant is put to the strictest proof thereof.
- 2) That with regard to the statements made in paragraphs 1 & 2 of the OA, the respondents beg to offer no comments.
- 3) That with regard to the statement made in paragraph 3 of the OA, the respondents beg to state that the present application is barred by limitation.
- 4) That with regard to the statement made in paragraph 4.1 of the OA the respondents beg to state that Mrs. Kusum Devi, wife of Late Arjun Ram (Ex Token No. 53, Ex Conservancy safaiwala id not Harijan by caste but Christian by religion. She is claiming to be Harijan, 'Muchi Caste' to get undue favor from the Hon'ble Tribunal. The respondents do not agree with the statements made in the paragraph hence needs confirmation.
- 5) That with regard to the statement made in paragraph 4.2 of the OA, the respondents beg to offer no comment.

Filled bay thus a Respondent thus Add ense

- beg to state that the applicant was asked to submit the relevant documents for taking action on her representation as per rule, but she fails to submit her caste certificates from Bihar where from her husband originally belong to, as per home address endorsed in the service book. Original home address is as under: Vill & P.Q.-RODWIL, Dist- Munger (Bihar), NRS-BASWDEA. But Mrs Kusum Devi, Wife of Late Arjun Ram (Ex Token No. 53, Conservancy Safaiwala has given her home address as under: Vill- NIZGOBARDHAN, PS- CHANDRAPUR, Dist- Kamrup, Assam. This Headquarters has been insisting on her to produce required documents from her husband's native place, Bihar that she has not done so far.
- 7) That with regard to the statement made in paragraph 4.4 of the OA, the respondents beg to state that the compassionate appointment against died in harness is now under ban order imposed by Govt. of India as communicated by Army Headquarters vide their letter No. 92842/SD-7 (Adm Civs) dated 20 Sep 2005. It may also be stated that the post of conservancy safaiwala has been declared as Dying Cadre as per Headquarters, Eastern Command letter No. 104081/7/GS(SD) dated 23 Jan 2006 and Army HQ letter No.B/60565/SD-7(Adm Civ) dated 11 March 2005.

Copies of the said letters dated 11.3.2005 and 23.1.2006 are annexed herewith and marked as Annexure- RI and R 2 respectively.

8) That with regard to the statement made in paragraph 4.5 of the OA, the respondents while denying the contentions made therein beg to state that the statement made by the applicant is false. No old parents of her late husband are living with her. As per service book of late Arjun Ram the recorded name of his father is Shri Jit Bahadur who is an inhabitant of Bihar. His recorded address is as under: -

Vill & P.O.- RODOLI
Dist- Munghar (Bihar)
BASWARA

8

- 9) That with regard to the statement made in paragraph 4.6 of the OA, the respondents beg to offer no comments.
- 10) That with regard to the statement made in paragraph 4.7 of the OA, the respondents beg to state that all legitimate dues have been paid to the nominee as per existing rules. In regards to her mental health there is no comments to make.
- 11) That with regard to the statements made in paragraph 4.8 of the OA, the respondents while relying and referring upon the statement made in paragraph 7 of this WS beg to state that as per Ministry of Defence / Govt. of India's policy letter, posts/vacancies of Conservancy Staff is a Dying Cadre and no further recruitment is being carried out due to imposed on recruitment.
- 12) That with regard to the statement made in paragraph 4.9 of the OA, the respondents while denying the contentions made therein beg to state that the applicant's contentions is not agreed to. Since there is ban imposed on overall employment and no vacancy has been released by the Govt. and hence there is no question of accommodating and person against non-existing posts.
- 13) That with regard to the statement made in paragraph 4.10 of the OA, the respondents beg to rely and refer upon the statement's made in paragraph 11 and 12 of this written statement.
- 14) That with regard to the statement made in paragraph 4.11 of the OA, the respondents beg to submit that as per the Govt policies the case of the applicant cannot be considered.

Photocopies of the Govt Polices are annexed herewith as under

- (a) HQ Eastern Command letter No. 104081/7/GS (SD) dated 23 Jan 2006 is annexed as Annexure-R3.
- (b) MOD-D (Lab) letter (Supreme Court Verdict) SD Dte/SD-7 is annexed as Annexure-R4.
- 15) That with regard to the statement made in paragraph 4.12 and 4.13 of the OA, the respondents beg to offer no comment.

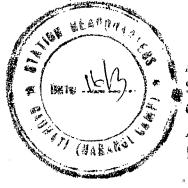
- 16) That with regard to the statement made in paragraph 5.1 to 5.5 of the OA, the respondents while denying the contentions made therein beg to state that the applicant was asked to submit relevant documents to process her case which she has not done so far. Since there is overall ban on employment of such staff either through direct recruitment or died in harness, there is no way wherein this Headqarters could have employed the applicant without vacancies released for the same.
- 17) That with regard to the statement made in paragraph 5.6 and 5.7 of the OA, the respondents while denying the contentions made therein beg to rely and refer upon the statements made above and further beg to state that no similarly situated person has been appointed on compassionate ground.
- 18) That with regard to the statement made in paragraph 6 and 7 of the OA, the respondents beg to offer no comment.
- 19) That with regard to the statement made in paragraph 8.1 to 8.3 of the OA, the respondents beg to rely and refer upon the statements made above. The respondents further beg to submit that due to the ban on recruitment the case of the applicant cannot be considered on compassionate ground.
- 20) That with regard to the statement made in paragraph 9 to 12 of the OA, the respondents beg to offer no comment.
- 21) That in view of the above facts and circumstances of the case the Hon'ble Tribunal may be pleased to dismiss the OA.

I Shri Coboniel & Bingh, aged about years at present working as
aged about years at present working as
Administrative Tommandant
, who is one of the respondent and taking steps in this case, being
duly authorized and competent to sign this verification, do hereby solemnly
affirm and state that the statement made in paragraph
$\frac{1}{2}$ are true
to my knowledge and belief, those made in paragraph
being matter of records, are
true to my information derived there from and the rest are my humble
submission before this Humble Tribunal. I have not suppressed any material
fact.
And I sign this verification this - 8 the day of May 2006 at Law 9 4 9 th

11/3/0)

- 2-

Tele:23018903



Addl Dte Gen of Staff Duties SD-7(Adm Civs) General Staff Branch Ármy Headquarters DHQ PO, New Delhi-11

No B/60565/SD-7(Adm Civs)

| Mar 2005

8m HQ Narangi

OA NO 18/2005 FILED'BY SMT SANTOSHI KUMARI IN CAT GUWAHATI

- 1. Reference note 2 dated 7 Mar 2005 received from MOD/D(Lab) regarding OA No 18 of 2005 filed by Smt Santoshi Kumari in CAT Guwahati (copy enclosed for your necessary action).
- 2. As per DOP&T OM No 2/8/2001-PIC dated 16 May 2001 vacancies under 5% quota for compassionate appointment are to be worked out from the vacancies approved by the Govt for Direct Recruitment under annual direct recruitment plan (ADRP). MOD has pointed out that the Consy Estr have been sanctioned by the local army authorities and not by the MOD and consequently have not been approving any cousy vacancies for direct recruitment. Hence no compassionate appointment has been made for the last one year for want of consy vancancies under the prescribed quota. Chances of release of vacancies for consy staff by the MOD are remote.
- 3. In view of the foregoing, the position explained in para 2 above be included in the counter affidavit to be prepared in consultation with Govt Counsel. The draft counter affidavit be got vetted from Branch Sectt. Min of Law Calcutta before it is filed in the CAT Guwahati. A copy of the counter so filed in CAT be sent to this HQ.

Enel: as stated

(A Rajan Babu)
Dy Director

GS/SD-7(Adm Civs)

For Dv Chief of the Army Staff(IS &T)

Copy to :-

MOD/D(Lab) - Wrt MOD/D(Lab) note 2 dated 7 Mar 2005.

Attertiel Moon Addl ens e Tele: 2386

RLABER92

Headquarters
Eastern Comd
Fort William
Kolkata – 21

2 3 Jan 06

104081/7/GS(SD)

Station Cell HQ 51 Sub Area Pin - 900328



- 1. Ref your letter No 7202/EST/NOK/T-397 dt 16 Jan 2006.
- 2. Docu received vide your letter mentioned above are returned herewith unactioned with the following observations:-
 - (a) As per Para 2.4 of DOPT OM No 2/8/2001-PIC dated 16 May 2001, vacancies under 5% quota for compassionate appointment are to be worked out from the vacancies approved by the Govt for direct recruitment under annual direct recruitment plan. MOD has pointed out that the consy estt has been sanctioned by the local army authorities and not by the MOD and consequently has totally stopped recruitment of consy staff. The consy staff has thus become a dying cadre.
 - (b) The proposal was taken up with DOPT to allows to utilize 5% of annual wastage vacancies of consy staff for making compassionate appointments as strength of other categories under SD Dte is very meager and does not have any vacancies under 5% quota from them for compassionate appointments. DOPT has not agreed to the proposal for the reason that compassionate appointments cannot be allowed in the dying cadre.
- 3. In view of the above, the request of Shri Ganesh Mali s/o Late Ramesh Chandra, Ex-consy safl of Stn HQ Guwahati for compassionate employment cannot be conceded to. No further correspondence will be entertained on this issue.
- 4. You are requested to intimate to the individual accordingly.

(VK Gautam)

Col

Col GS(SD)

for COS

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Attented chise

Receipt

Encl.1A/C

-2-Ministry of Defence D(Lab)

Reference Encl.1A/C.

The Hon'ble CAT Guwahati Bench, Guwahati vide Notice dated 8.2.2005 2. have issued Show cause Notice against OA No.18/2005 filed by Smti Santoshi Kumari D/o Late Smt Yerriamma, Ex- Consy Safaiwali of O/o Station Commander, Station Cell, 51 Sub Area, Narengi, Guwahati regarding her compassionate appointment request. The same in original is forwarded herewith for immediate necessary action at your end. SD Dte are requested to instruct the lower formation/Unit that the concerned Govt. Counsel be briefed properly and effectively by the authorised responsible officers who are well conversant with the facts of the case. Proper counter affidavits prepared and duly vetted, as the case may be, highlighting in unambiguous terms the relevant DOP&T rule position/Govt. policy and the Supreme Court rulings and other relevant favourable Court/CAT Orders (circulated from time to time) should be filed within the shortest possible time frame on their behalf/on behalf of UOI. The fact that in compassionate appointment cases, the Supreme Court ruling that the CAT/Courts cannot order compassionate appointment, but can merely direct consideration of compassionate appointment be clearly brought out. The Hon'ble Court also should be apprised with regard to the objectives of the scheme and procedures involved and the transparent method of balanced and objective assessment and selection of most deserving cases, for a favourable decision in the case.

3. SD Dte may see for immediate action as above.

1. 1/2/05

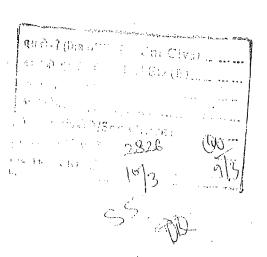
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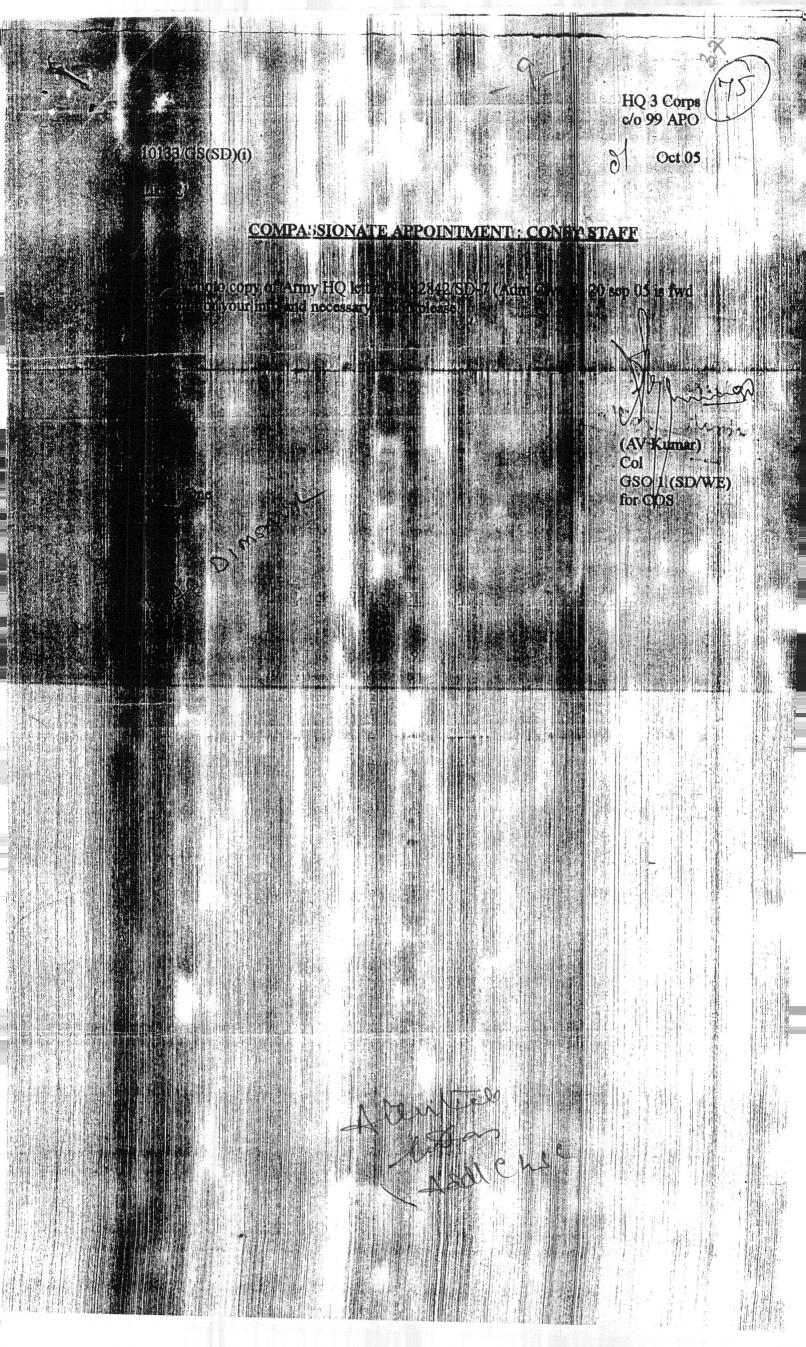
SD Dte / SD-7





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Add ense



Tele: 230 8903

No 92842/SD-7 Adm Civs)

Regd/SDS

Addl Dte Gen of Staff Duties SD-7 (Adm Cive

General Staff Bruch Army Headquarters

DIIQ PO, New Delhi-110011

Sep C

hand (GS/SD) and (GS/SD)

GS/SD

ommand (GS/SD) TriCommand (GS/SD)

CO IPASSIONATE APPOIN MENT: CONSY STA

- THE PT OM No. 2/8/2001-PIC dated 1 May 2001
- per Para 2.4 of DOPT OM ibid, vecancies under 5% quota for compassionate appointments are to be worked out from the vacancies approved by the Govt for direct recruitment under arrual cirect recruitment plan. MOD has pointed out that the consy este has been sanctioned by the local array authorities and not by the MOD and consequently has stopped recruitment. The consystant has thus become a dying cadre.
- 3. Since processal was taken up with DOPIT to allow to utilize 5% of annual wastage vacancies of core estain for making compassionate appointment as strength of other categories under SD Dte is very accept and consequently does not have any vacancies under 5% south from them for compassionate appointments DOPT has not agreed to the proposal for the reason that compass are appointments cannot be allowed in the dying cadre.
- 4. Sin FiQs under your command be advised not to shaware the applications of the dependent of the consy staff dying in harness to Army HQ (SD-7) take applicants may be explained the Govt decisions given in paras 2 and 3 above and the applications returned to them.
- eschocknowledge

(Munni Lal) Jt. Director

GS/SD-7 (Adm Civs)

For DCOAS (IS&T)

Date-29/5/06

From, Usha Das. Add Chil C

Mr. A Ahmed Advocate

Sub: DANO. Bylot filed Sonti K. Den

of WS being filed today, Kindly acknowledge the receipt thereof.

I hamking You

fecimed copy

Sincerely Yours Cloha Das.

Add chic

Advo cate

I undentated to seame a copy of Ws on Mr. A. Shoned, Adverd Aleka Da,